

**Shri D. C. Sharma:** When Earl of Home came here last time, was any attempt made to discuss this question?

**Shri Humayun Kabir:** Not to my knowledge.

**Shri H. N. Mukerjee:** In view of this matter hanging fire for several years and the apparent frivolity with which the Government of the United Kingdom seems to treat a request which to us is a matter of honour, may I know....

**Mr. Speaker:** Hon. Member knows as much as we do that no aspersions can be cast upon any Government, whether it is this or any other. The hon. Member may buttress his argument on facts to elicit facts during the Question Hour. Frivolity is not a word which can be used for any persons, much less for the Government.

**Shri H. N. Mukerjee:** I was asking..

**Mr. Speaker:** The hon Member may not be satisfied with the delay. But what is the question?

**Shri H. N. Mukerjee:** I wish to know whether in view of the difficulty in solving this problem the Ministry has got into touch with the External Affairs Ministry and has got its good offices to secure an early solution of the problem in which we are deeply interested.

**Shri Humayun Kabir:** The External Affairs Ministry have been in the picture throughout.

**Shri Tangamani:** The same reply was given when this question was asked on the 13th February, 1958, 13th August, 1958 and again on the 2nd December, 1958, namely, that no reply has been received to our letter of February, 1956. May we know at least now whether the Government will consider the question of forcing the United Kingdom Government to come out with a definite reply?

**Mr. Speaker:** How? I will not allow the hon Member to make a suggestion here.

**Shri Tangamani:** In reply to the previous question also, the hon. Minister has stated that because no reply has been received no action has been taken. I would like to know whether at least a reminder will be sent to the United Kingdom Government.

**Shri Humayun Kabir:** I have also submitted to the House that in a delicate matter like this, the less it is discussed the better is the chance of a satisfactory solution from our point of view.

**Mr. Speaker:** The hon. Minister will do everything possible to get it done as early as possible.

**Shri H. N. Mukerjee:** Could I know the number of letters which have been sent by the Government of India since this matter was first mooted by Maulana Azad and the number of times that we have been waiting in vain for a reply by the United Kingdom Government?

**Mr. Speaker:** This very question was asked by Shri Ram Krishan as to how many times letters were sent.

**Shri Ranga:** It is about the reply.

**Mr. Speaker:** About the reply he said then that he did not have the number.

#### Guarantee on Loans

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\*318. { Shri Morarka:  
Shri Osman Ali Khan:  
Shri Nagi Reddy:  
Shri Vasudevan Nair:  
Pandit D. N. Tiwary:

Will the Minister of Finance be pleased to lay a statement on the Table showing:

(a) the names of non-government agencies for whom a guarantee has been given by the Union Government in respect of the loans given to them by the international organisation; and

(b) whether any general control is being exercised by Government regarding efficient and proper function-

ing of such non-Government agencies?

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** (a) A statement giving the information is laid on the Table

**STATEMENT**

- 1 Commissioners for the Port of Calcutta
- 2 Madras Port Trust
- 3 Indian Iron and Steel Company Ltd
- 4 Tata Hydro-electric Agencies Ltd
- 5 Industrial Credit and Investment Corporation of India Ltd, Bombay
- 6 Tata Iron and Steel Company Ltd.

(b) Yes, Sir

**Shri Morarka:** What is the nature of the general control which the Government exercises over these undertakings in respect of which loans have been guaranteed?

**Shrimati Tarkeshwari Sinha:** On all these companies the Government appoints a director to look after the claims of the Government so far as any part of the loan or interest given to them or guaranteed for them is outstanding. So far as the Port Trusts are concerned, under the Port Trusts Act Government has nearly complete control over the activities of the Port Trusts

**Shri Morarka:** May I know whether the Government intends to establish a convention of reporting all these guarantees to the Parliament as recommended by the Auditor-General?

**Shrimati Tarkeshwari Sinha:** The Audit Report has yet to be discussed by the Public Accounts Committee. When the Public Accounts Committee submits its conclusions, then these things will be decided by the Government and only then we will be in a better position

**Shri Morarka:** May I know the total amount involved in these guarantees?

**Shrimati Tarkeshwari Sinha:** So far as the loans are concerned, the total amount, including the public and the private sectors, is Rs 111 55 crores.

**Shri Narasimhan:** In the statement laid on the Table no figures are given. I want to know the figures for the respective institutions. There are about six or seven of them.

**Shrimati Tarkeshwari Sinha:** It will take a lot of time to give the figures.

**Shri V. P. Nayar:** There are only five or six items.

**Shri Tangamani:** There are only six items.

**Shrimati Tarkeshwari Sinha:** So far as the Madras Port Trust and the Commissioners for the Port of Calcutta are concerned, the total amount is Rs 20 48 crores. So far as Indian Iron and Steel Company is concerned, it is Rs 14 30 crores. So far as Tata Hydro-electric Agencies Limited are concerned, it is Rs 6 64 crores. So far as the Industrial Credit Investment Corporation of India is concerned, it is Rs 4 76 crores. For the Tata Iron and Steel Company it is Rs 35.71 crores. For the Indian Iron and Steel Company, including the expansion programme that they have, it is Rs 9 52 crores. For the Tata Hydro-electric Agencies Limited, the second loan that has been given to them is Rs 4 67 crores. For the Tata Iron and Steel Company it is Rs 15 47 crores.

**Mr. Speaker:** How is it that the same company is referred to thrice?

**Shrimati Tarkeshwari Sinha:** Some of the companies are different companies. Indian Iron and Steel Company is a different company and the Tata Iron and Steel Company is a different company. Both of them have got loans.

**Shri C. R. Pattabhi Raman:** Is it not a fact that there are two loans to Tatas?

**Shrimati Tarkeshwari Sinha:** I have already read it.

**Mr. Speaker:** The entire information is now before the House and the public

**Shri Vasudevan Nair:** May I know whether agencies other than those mentioned in this statement wanted the Government to stand guarantee for them and, if so, which are those agencies?

**Shrimati Tarkeshwari Sinha:** Will he please repeat his question?

**Mr. Speaker:** Did any other agency require the assistance of the Government for guaranteeing loans and, if so, which are they?

**Shrimati Tarkeshwari Sinha:** So far as Indian Iron and Steel Company is concerned, I have already given it

**Mr. Speaker:** Any other?

**The Minister of Finance (Shri Morarji Desai):** There is only one other international agency which gives these loans. It is the International Finance Corporation. But they do not require any guarantee to be given.

**Shri V. P. Nayar:** That is just the opposite of the question.

**Mr. Speaker:** Are there any applications for guarantees pending with the Government in respect of any loan which any other agency wants to take?

**Shri Morarji Desai:** There is nothing pending just now.

**Shri Panigrahi:** How many business firms in the country applied for these loans?

**Mr. Speaker:** Shri Bimal Ghose

**Shri Vasudevan Nair:** My question was not about applications pending for giving loans.

**Mr. Speaker:** Hon Member asked one question as to how many have applied. The hon Minister said that none are now pending. If he wants to ask another question, I have now called Shri Bimal Ghose.

**Shri Bimal Ghose:** I would like to know if Government appoints any

director on the companies whose loans they guarantee. If not, by what means do they exercise control over them?

**Mr. Speaker:** He said, yes.

**Shri Morarji Desai:** Yes, so long as the loans are outstanding.

### दक्षिण भारत में विश्वविद्यालय

\*३२१. श्री प्रकाश बीर शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि क्या दक्षिण में हिन्दी के माध्यम से शिक्षा देने के लिये एक विश्वविद्यालय स्थापित करने की प्रस्थापना है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) : जी नहीं ।

श्री प्रकाश बीर शास्त्री : क्या मैं यह जान सकता हूँ कि जिस समय भोलाना भ्राजाद शिक्षा मंत्री थे उस समय केन्द्र के कुछ अधिकारियों का उस्मानिया विश्वविद्यालय को हिन्दी माध्यम का विश्वविद्यालय बनाने का विचार था ? यदि हाँ, तो फिर वह बाद में क्यों स्थगित हो गया ?

डा० का० ला० श्रीमाली : इस प्रश्न का तो मैं कई बार उत्तर दे चुका हूँ । इसकी कोशिश की गई थी लेकिन चूँकि भाषण गवर्नमेंट राजी नहीं थी इस लिये इस काम को आगे नहीं बढ़ाया जा सका ।

श्री प्रकाश बीर शास्त्री : दक्षिण भारत में इस समय जो विश्वविद्यालय चालू हैं और हिन्दी प्रचार को जो सस्थाएँ हैं उनको क्या इस समय हिन्दी के प्रचार के लिये कोई अनुदान दिया जाता है ?

डा० का० ला० श्रीमाली : यह प्रश्न तो दूसरा है जिसका यहाँ सबंध नहीं है । यदि आप दूसरा प्रश्न पूछेंगे तो मैं जवाब दूँगा ।

श्री भक्त ब्रह्मण : यदि दक्षिण भारत में हिन्दी माध्यम का कोई विश्वविद्यालय बनाने की योजना सरकार के विचाराधीन नहीं है तो